Whereas, the representations were received from the industrial associations inviting attention of the authority to amend certain provisions of Tripura Industrial Investment Promotion Incentives Scheme (TIIPIS), 2017,

And whereas, draft proposals for amendment of certain provisions of Tripura Industrial Investment Promotion Incentive Scheme (TIIPIS), 2017 was prepared keeping the demand and suggestions of the industrial associations under consideration,

And whereas, the draft proposals for amendment of certain provisions of TIIPIS, 2017 has been approved by the Council of Ministers in the meeting dated, 03rd June, 2019,

Now, therefore, the State Government hereby makes the following amendments in the Tripura Industrial Investment Promotion Incentive Scheme, 2017, namely:-

1. The scheme may be called “Tripura Industrial Investment Promotion Incentive (Amendment) Scheme, 2017”.

2. The Scheme shall come into force on the date of publication of the Notification.

3. Non-applicability of the Scheme-2017: The Sub-Clause-5.2 of Clause-5 shall be substituted by “The Scheme, 2017 shall not be applicable for the industrial activities listed in the negative list as shown in Annexure hereto”.

4. Negative list of Industries & Commerce [Reference: Clause-3(xii) and 5(2)]: Serial No.1 shall be dropped.

5. Capital Investment Subsidy under Clause-7: The Sub-clause-7.2 shall be substituted by “Wherever an enterprise is eligible for capital investment subsidy under North East Industrial Development Scheme (NEIDS), 2017, the enterprise shall have to mandatorily apply for the subsidy under NEIDS, 2017. The amount of subsidy to be provided under the clause shall stand reduced to the extent of subsidy entitlement under NEIDS, 2017”.

6. Explanation: Thrust Sector Industries: The following shall be added to the present explanation at Sl.No.(xi):
“In addition, the service activities, namely, Hotel Business, Tourism Promoting Activities (Water-Sports, Ropeways, Adventure and Leisure Sports) with a minimum investment of Rs.3 crores (excluding land) and Hospitals/ Nursing Homes with a minimum capacity of 50 beds shall mean Thrust Sector Industries”.

7. **Industrial Promotion Subsidy:** Under Clause-9, in Sub-clause-9(a) the following shall be inserted: “In case of Thrust Sector Industries, the annual upper ceiling of payment of Industrial Promotion Subsidy shall be Rs.100 Lakhs per enterprise”.

8. **Partial Reimbursement of Interest on Term Loans:** The heading under Clause-11 mentioned as “Partial Re-imbursement of Interest on Working Capital Loans’ shall be substituted by “Partial reimbursement of Interest on Term Loans”.

The following substitution/ addition in the Clause-11.1 shall be made:

a) The combination of words “working capital loans” shall be replaced by the combination of words “term loans”.

b) The text/ wordings shall be added “In case of thrust sector industries, partial re-imbursement of interest paid on term loan shall be provided @ 5% with an upper ceiling to Rs.10 lakhs per annum per enterprise”.

9. **Re-imbursement of Power Charges:** The following text shall be added after the first Para in Sub-Clause-10.2: “In case of thrust sector industries, the maximum amount of reimbursement of power charges shall be Rs.20 Lakhs per annum per enterprise”.

10. **17A. State Transport Subsidy:** After the Clause-17, Clause-17A-State Transport Subsidy shall be inserted. The following provisions shall be inserted under Clause-17A:

“17A.1 Enterprises under thrust sector industries which are eligible for transport subsidy under NEIDS, 2017 of Department of Industrial Policy and Promotion, Ministry of Commerce & Industry, Government of India would also be eligible for State Transport Subsidy.

17A.2 State Transport Subsidy shall be provided @ 10% of transportation cost incurred for movement of finished goods by rail from the railway station nearest to the location of industrial unit to the railway station nearest to the location of the buyer. The State Transport Subsidy shall be available for a period of five years from the date of commercial production. The methodology for calculation of the transport cost for the purpose of subsidy calculations and also other operational guidelines under State Transport Subsidy shall be the same as that for the transport subsidy provided under NEIDS, 2017”.
11. **Procurement Preference:** Under Clause-8 in the Scheme, 2017, the following changes shall be applicable:

   i) Wherever the words mentioned as "product or item" shall be replaced by the combination of words "procurement of goods and services".

   ii) The combination of words "not over 15% of the price quoted" shall be replaced by the combination of words "not over 20% of the price quoted".

   iii) The provision under Sub-Clause-8.3(c) shall be replaced by the provision, namely:

   "8.3(c) In cases where after comparison of quoting prices of all eligible tenderers, the first lowest tenderer is a bidder from within the State (other than local industrial enterprise); but the price quoted by local industrial enterprise is not over 20% of the price quoted by the first lowest tenderer, the said local industrial enterprise shall be eligible to receive order for 100% of the tendered quantity provided the local industrial unit is ready to supply items or provide service matching the price offered by the first lowest tenderer".

   iv) The provision under Sub-Clause-8.3(d) shall be replaced by the provision, namely:

   "8.3(d) In cases where the quoted price of a local industrial enterprise falls within the margin and lowest amongst the local industrial enterprises then the entire order shall be given to that local industrial enterprise whose quote is lowest subject to matching the L1 price. In case the local supplier does not agree to match the L1 price or accepts lower quantity or fails to execute the contract then the quantity shall be awarded to the next higher local supplier and so on".

   v) A new Sub-Clause-8.6 under Clause-8 shall be inserted, namely,

   "8.6 Procuring agencies shall take endeavour to see that the eligibility conditions in tenders including on the matters like turnover, experience, production capacity and financial strength should be reasonable enough so as to enable the local industrial enterprises to participate in tenders, who would otherwise be eligible".

By order of the Governor,

(Purnima Das)
Deputy Secretary (I&G)
Government of Tripura

TO
ALL CONCERNED.
To

1. The Head of all Departments of the State Government for kind information.

2. The General Manager, District Industries Centre of all Districts for information and necessary action.

3. The Managing Director, Tripura Industrial Development Corporation Ltd. for information and necessary action. Copy of the Notification may be uploaded on the official website of the Department of Industries and Commerce and TIDCL.

4. The President/Secretary of all Industrial Association for information.

5. Copy also forwarded to:

   1. The Manager, Tripura Government Press with request to publish in the next issue of the Gazette for general information. 10 (10) copies of the Gazette may please be sent to the Director, Industries and Commerce, Shilpa Udyog Bhavan, Khejurbagan, Agartala-799006.